

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.253 - IA/284(AHM)2024
in
C.P. (IB)/7(AHM)2024

Proceedings under Section 94 IBC

IN THE MATTER OF:

BHANUMATI CHANDULAL SHAH
Vs
BANK OF MAHARASHTRA

.....Applicant

.....Respondent

Order delivered on: 20/02/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Prateek Thakkar, Adv.
For Bank of Maharashtra : Mr. Raju Kothari, Adv.
For the Personal Guarantor : Mr. Arjun Padhiyar, Adv.

ORDER

IA/284(AHM)2024

Ld. Counsel for the personal guarantor submitted that they have served copy of the rejoinder upon Bank of Maharashtra and Resolution Professional but he has not been made a party. Resolution Professional is directed to make the personal guarantor as a party. All are directed to submit written submissions if any before 1 week.

List for further consideration on 18.03.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)